NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)	
APPLICATION NUMBER	:
PETITION NUMBER	: TCP/140/2016
NAME OF THE PETITIONER(S)	: S. Reha Banu
NAME OF THE RESPONDENT(S)	: M/s Green House Promoters P. Ltd &8 others
UNDER SECTION	: 397/398 and 237
S.No. NAME (IN CAPITAL)	DESIGNATION SIGNATURE
	REPRESENTATION BY WHOM
1. P. R. Vardana Ev Annudh Kaishnan	Coursel for Respadent Shl
2. ADITY A.S FOR P. JAYAPRATASH	COUNSEL FOR PETITIONER 1st Petitioner 2b & 2c Petition Lygethe
3. SHANKAR.T FOR KURSHITA BEGUM	COUNSEL FOR PETITIONER 2
G. B. Dhanaraj -	~ R, to R4 - Aihanaraj

ORDER

Ms S Reha Banu, petitioner and guardian of minor sons, 2b and 2c alongwith their counsel Shri S Aditya, present. Ms Kurshita Begum, petitioner 2a, alongwith her counsel present. Shri B Dhanaraj, counsel for R1 to R4 and Ms P R Vandana, counsel for R5 to R9 are present. Both the parties filed an agreement of settlement alongwith joint memo of compromise. Both the counsels submitted that the matter has been settled and the terms of settlement has been specified in detail in the agreement. The details of the payments made by way of DDs is also mentioned in the agreement. The DDs were handed over to the parties directly before this Tribunal. The joint memo of compromise alongwith the agreement of settlement is taken on record which forms part of the order. In view of the compromise entered into between the parties, the company petition is closed.

S Vijayaraghavan Member (Technical)

K Anantha Padmanabha Swamy Member (Judicial)

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